

(b) whether Government propose to run the undertaking on a "no-profit no-loss" basis;

(c) whether it has been decided to write off the Government loans of over Rs. 2 crores granted earlier to the Company; and

(d) whether the existing Indian employees of the Company will have their jobs and service conditions protected after the take-over?

**The Minister of Transport (Shri Raj Bahadur):** (a) to (d). A statement giving the information required is laid on the Table of the Sabha. [Placed in Library, see No. LT-4035/65].

#### Beggar Problem

\*537. { Shri Surendra Pal Singh:  
Shri D. C. Sharma:  
Shri Rameshwar Tanti:

Will the Minister of Social Security be pleased to state:

(a) whether it is a fact that the Planning Commission's panel on social welfare has recommended certain specific measures to deal with different aspects of the problem of beggars in the Capital and in other big cities of India;

(b) if so, the main recommendations of the said Plan Body Panel; and

(c) the steps being taken to implement those recommendations?

**The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):** (a) to (c). The Panel which met on the 8th March, 1965 has not yet submitted its report on the subject. The report when received, will be examined in the Planning Commission. The stage for implementation will be reached after the Plan is finalised.

#### Gonda Election

\*538. { Shri Yashpal Singh:  
Shri Hari Vishnu Kamath:

Will the Minister of Law be pleased to refer to the reply given to

Starred Question No. 408 on the 8th December, 1964 regarding the Gonda Parliamentary Election and state:

(a) whether the enquiry into the conduct of certain Uttar Pradesh Officials has been completed;

(b) if so, the main findings thereof; and

(c) the action taken against the concerned officers?

**The Minister of Law and Social Security (Shri A. K. Sen):** (a) No, Sir.

(b) and (c). Do not arise.

#### Sugar Mills in Madhya Pradesh

{ Shri Uikey:  
Shri R. S. Pandey:  
Shri Vidya Charan Shukla:  
Shri Radhelal Vyas:  
\*539. { Shri Chandak:  
Shri Vishwa Nath Pandey:  
Shri Parashar:  
Dr. Chandrabhan Singh:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that out of 10 applications received from the Government of Madhya Pradesh for the establishment of sugar mills three are under consideration of the Government of India;

(b) if so, the names of the applicants and the places where these sugar mills are to be located; and

(c) when the final decisions is likely to be communicated to the State Government?

**The Minister for Food and Agriculture (Shri C. Subramaniam):** (a) and (b). Out of 10 applications received from Madhya Pradesh for establishment of new sugar factories, two applications namely Morena Mandal Sahakari Sakhar Karkhana Ltd., for District Morena and The Malwa Cooperative Sugar Mills for District Indore are under consideration.

(c) The final decision on these applications may take some time.

**Licences of New Sugar Factories**

- \*540. {  
 Shri P. C. Borooah:  
 Shri P. R. Chakraverti:  
 Shri D. C. Sharma:  
 Shri Bibhuti Mishra:  
 Shrimati Ramdulari Sinha:  
 Shri K. N. Tiwary:  
 Shri Gulshan:

Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether it is a fact that lack of finance has prevented the licensing of new sugar units and the expansion of the existing sugar factories in the country;

(b) if so, how far the expansion of sugar factories has fallen behind the schedule contemplated under the Third Five Year Plan so far;

(c) whether this deficiency is proposed to be made good through State participation in sugar industry; and

(d) if so, the details of the relevant schemes?

**The Minister of Food and Agriculture (Shri C. Subramaniam):** (a) It is true that financial arrangements had to be made before issue of licences. Recently letters of intent have been issued to 62 existing sugar factories for an additional capacity of nearly 3.9 lakh tonnes. About 10 new sugar factories are also expected to be licensed during this year.

(b) The installed capacity of the sugar industry by the end of the Third Plan period is expected to be around 32.5 lakh tonnes as against the target of 35.6 lakh tonnes fixed for the Third Five Year Plan.

(c) and (d). No, Sir. But the feasibility of the setting up of a few large sugar-cum-bagasse pulp units in the public sector is being examined.

**खादी का मूल्य**

- \*541. {  
 श्री श्रींकार लाल बेरवा :  
 श्री हुकम चन्द कछवाय :

क्या सामाजिक सुरक्षा मंत्री य बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने उत्तरी क्षेत्र में खादी की कीमतों में 25 प्रतिशत वृद्धि करने का फैसला किया है;

(ख) यदि हां, तो इस के क्या कारण हैं; और

(ग) कीमतों में कब वृद्धि किये जाने की संभावना है ?

**विधि मंत्रालय में उपसत्री (श्री जगन्नाथ राव) :** (क) जी नहीं ।

(ख) और (ग) प्रश्न ही नहीं उठता ।

**Sugar Marketing Board**

- \*542. {  
 Shri Yashpal Singh:  
 Shrimati Savitri Nigam:  
 Shri R. G. Dubey:  
 Shri Ramachandra Ulaka:  
 Shri Dhuleshwar Meena:

Will the Minister of **Food and Agriculture** be pleased to refer to the reply given to Starred Question No. 405 on the 8th December, 1964 and state:

(a) whether a final decision to set up Sugar Marketing Board has since been taken by Government; and

(b) if not, the time by which it is likely to be taken?

**The Minister of Food and Agriculture (Shri C. Subramaniam):** (a) No, Sir.

(b) After receipt of recommendations of the Sen Commission in the matter.